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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 184/2006

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SECTION OFFICER (Judl.)

Shakti
25/10/17

(See Rule 12)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDERS SHEET

1. Original Application No. 184/06
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) Prabir Kumar Das

Respondent(s) U.O.I. Govt

Advocate for the Applicant(s). Adil Ahmed....
Ms. Smita Bhattacharya

Advocate for the Respondent(s) Rash.....

Notes of the Registry	Date	Order of the Tribunal
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01.08.2006

The application is disposed of

This application is in form
is filed, i.e. for Rs. 10/-
deposited with IPO/B
No. 266324992

Dated, 19.7.06

Deeb
Dy. Registrar

DR

5/8/06

mb

Member

Vice-Chairman

Steps not taken

DR

4/8/06

Copies of the order have
been sent to the Dy. Secy
for record the same
to the Applicant as well
as to the Respondent,
and a copy of the same
handed over to the Addl.
C.G.S.C.

4/8/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

184 of 2006

O.A. No.

01.08.2006

DATE OF DECISION

Sri P. Das Applicant/s

Mr A. Ahmed and Ms Smita Bhattacharyya Advocate for the
..... Applicant/s.

- Versus -

Union of India & Others Respondent/s

Mr M.U. Ahmed, Addl. C.G.S.C. Advocate for the
..... Respondents

CORAM

HON'BLE MR K.V. SACHIDANANDAN, VICE-CHAIRMAN
HON'BLE SRI GAUTAM RAY, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed to see the Judgment ?	Yes/No
2. Whether to be referred to the Reporter or not ?	Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench ?	Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment ?	Yes/No

Vice-Chairman

31/8/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 184 of 2006

Date of Order : This the 1st August 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

The Hon'ble Sri Gautam Ray, Administrative Member.

Shri Prabir Kumar Das
Son of Late Pradyut Kumar Das
Enforcement Officer
Office of the Assistant Director,
Directorate of Enforcement Guwahati Sub-Zonal Office
House No. 4, Bye Lane No. 4, Rajgarh Road,
Guwahati - 781 003.

... Applicant

By Advocates Mr Adil Ahmed and Ms Smita Bhattacharjee.

Versus -

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Finance, New Delhi - 1.
2. The Director,
Directorate of Enforcement
Lok Nayak Bhavan, Khan Market
New Delhi - 110 003.
3. The Special Director (Administration)
Directorate of Enforcement
Lok Nayak Bhavan, Khan Market
New Delhi - 110 003.
4. The Deputy Director
Directorate of Enforcement
Kolkata Zonal Office
C.G.O. Complex, Salt Lake
Kolkata - 64.

... Respondents

By Advocate Mr M.U. Ahmed, Addl. C.G.S.C.

.....

ORDER (ORAL)K. V. SACHIDANANDAN (V.C.)

The Applicant was appointed as Junior Stenographer in the office of the Directorate of Enforcement, Government of India, Special Unit, Kolkata. Thereafter, the Applicant was promoted on merit quota as an Assistant Enforcement Officer at Special Unit, Kolkata. The Applicant was transferred from Special Unit, Kolkata to Kolkata Zonal Office, Kolkata and on June 1996, he was again transferred from Kolkata Zonal Office to Delhi Zonal Office, New Delhi. Now, the Applicant is working as Enforcement Officer at Guwahati Sub Zonal Office, Guwahati from 01.11.2004. The Applicant was undergone three times Angio Plasty Operation, first at AIIMS, New Delhi and other two at B.M. Birla Heart Research Centre at Kolkata. The Applicant submitted representation on 22.06.2006 seeking transfer from Guwahati to Kolkata due to his health reason. But the Respondents did not reply to the said representation. Aggrieved by the said inaction of the Respondents, the Applicant has filed this Application seeking the following reliefs: -

"8.1 That the Hon'ble Tribunal may be pleased to direct the Respondents to transfer the applicant from Guwahati to Kolkata, i.e. his home town, considering his condition of health and the interest of his family members including his old aged ailing mother, ailing wife and two children.

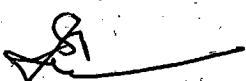
8.2 To pass any other appropriate relief or relief(s) to which the Applicant may be entitled and as may be deemed fit and proper by the Hon'ble Tribunal."

2. We have heard Mr A. Ahmed, learned Counsel for the Applicant and Mr M.U. Ahmed, learned Addl. C.G.S.C. for the Respondents.

3. Mr A. Ahmed, learned Counsel for the Applicant submitted that the Applicant submitted representations right from 15.09.2004 seeking transfer to his hometown. However, the Respondents did not respond to the said representations. Mr Ahmed, learned Counsel further submitted that he will be satisfied if a direction is given to the Respondents to consider these representations of the Applicant with all sympathy and as per guidelines. Mr M.U. Ahmed, learned Addl. C.G.S.C. for the Respondents submitted that it will suffice the ends of justice and he has no objection in adopting such course of action.

4. In the interest of justice, this Court directs that the representations that has been filed by the Applicant shall be considered by the Respondent No. 2 with all sympathy and pass appropriate order and communicate the same to the Applicant within three months from the date of receipt of this order.

The O.A. is disposed of as above at the admission stage itself. In the circumstances, no order as to costs.


(GAUTAM RAY)
ADMINISTRATIVE MEMBER


(K.V. SACHIDANANDAN)
VICE-CHAIRMAN

/mb/

केन्द्रीय प्रशासनिक अदायक
 Central Administrative Tribunal
 31 JUL 2006
 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
 GUWAHATI BENCH, GUWAHATI.

(An Application Under Section 19 of the Administrative Tribunal Act 1985)

ORIGINAL APPLICATION NO. 184 OF 2006.

Shri Prabir Kumar Das

... Applicant

-Versus-

The Union of India & Ors.

... Respondents

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Date : 31-7-2006

Filed By:

Smta. Bhattacharjee

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(An Application Under Section 19 of the Administrative Tribunal Act 1985)

ORIGINAL APPLICATION NO. 184 OF 2006.

Shri Prabir Kumar Das

... Applicant

-Versus-

The Union of India & Ors.

... Respondents

LIST OF DATE AND SYNOPSIS

February 1972 Applicant was appointed as Junior Stenographer in the Office of the Directorate of Enforcement, Government of India, Special Unit, Kolkata

May 1978 Applicant was promoted on merit quota as an Assistant Enforcement Officer at Special Unit, Kolkata

27.03.1992 Applicant was transferred from Special Unit, Kolkata to Kolkata Zonal Office.

08.02.1997 Applicant suffered sever heart attack at New Delhi.

01.04.1997 Applicant has undergone Angio Plasty Operation at AIIMS, New Delhi.

22.11.2002 Applicant suffered severe heart attack at Kolkata.

04.12.2002 Applicant undergone second Angio Plasty Operation at B. M. Birla Heart Research Centre at Kolkata.

13.09.2004 Applicant was transferred from Kolkata Zonal Office to Guwahati Sub-Zonal Office.

15.09.2004 Applicant filed representation before Respondent No.2 for his retention at his home town Kolkata.

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01.11.2004	Applicant joined at Guwahati Office.
03.01.2005	Applicant filed representation before the Respondent No.2 for consideration of his case on Medical and Humanitarian ground.
03.04.2005	Applicant health condition further deteriorated and he was check-up by Dr. D. J. Lahon at Guwahati.
04.04.2005	Applicant filed representation before the Respondent No.2 for consideration of his case on Medical and Humanitarian ground.
16.06.2005	Applicant again suffered severe heart attack in office and he was air lifted to Kolkata by the Head Quarter.
22.06.2005	Applicant undergone third Angio Plasty Operation at B. M. Birla Heart Research Centre at Kolkata.
22.06.2006	Applicant filed representation before the Respondent No.2 for consideration of his case on Medical and Humanitarian ground.

But till today nothing has been done by the Respondents for transferring to his home town Kolkata on Medical and Humanitarian ground and hence this Original Application for seeking justice in this matter.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(An Application Under Section 19 of the Administrative Tribunal Act 1985)

ORIGINAL APPLICATION NO. 184 OF 2006.

FILED BY

Shri Prabir Kumar Das
10 ... Applicant
Through-
Smrta Bhattacharjee
(Advocate)

BETWEEN

Shri Prabir Kumar Das
Son of Late Pradyut Kumar Das
Enforcement Officer
Office Of the Assistant Director
Directorate of Enforcement
Guwahati Sub-Zonal Office
House No.4
Bye Lane-4
Rajgarh Road
Guwahati-781 003.

... Applicant

-AND-

1. The Union of India represented by the Secretary to the Government of India, Ministry of Finance, New Delhi-1.
2. The Director
Directorate of Enforcement
Lok Nayak Bhavan
Khan Market
New Delhi-110 003.
3. The Special Director (Administration)
Directorate of Enforcement
Lok Nayak Bhavan
Khan Market,
New Delhi-110 003.
4. The Deputy Director
Directorate of Enforcement
Kolkata Zonal Office
C.G.O. Complex
Salt Lake
Kolkata-64

... Respondents

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DETAILS OF THE APPLICATION:**1) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:**

This application is not made against any particular order but it is made for seeking a direction from this Hon'ble Tribunal to the respondents to consider the case of the applicant for his transfer from Guwahati to Kolkata Office on extreme humanitarian and medical ground.

2) JURISDICTION OF THE TRIBUNAL:

The Applicant declare that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION:

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1 That your humble Applicant is an Indian Citizen by birth and as such he is entitled to get all the rights and privileges guaranteed under the Constitution of India. He is aged about 56 years.

4.2 That your humble Applicant begs to state that he had joined in the Office of the Directorate of Enforcement, Government of India, Special Unit, Kolkata in February 1972 as a Junior Stenographer. In May 1978, he was promoted on merit quota as an Assistant Enforcement Officer in the above-mentioned Office at Special Unit, Kolkata.



4.3 That your Applicant begs to state that on 27.03.1992 he was transferred from Special Unit, Kolkata to Kolkata Zonal Office, Kolkata. On June 1996, he was again transferred from Kolkata Zonal Office to Delhi Zonal Office at New Delhi. Now he is working as Enforcement Officer in Guwahati Sub-Zonal Office, Guwahati-3 since 01.11.2004.

4.4 That your Applicant begs to state that on 8th February 1997, the applicant suddenly suffered severe heart attack when he was posted at New Delhi. With the help of office colleague and his neighbour, he was admitted at Safdarjang Hospital, New Delhi and after slight recovery he was again admitted at AIIMS, New Delhi where he had undergone Angio Plasty Operation.

Annexure – A is the photocopy of Clinical Summary of the applicant issued by the Safdarjang Hospital, New Delhi.

Annexure – B is the photocopy of the Discharge Order dated 01.04.1997 issue by the All India Institute of Medical Sciences, Department of Cardiology.

4.5 That your Applicant begs to state that on 22nd November 2002 the applicant again suffered severe heart attack at his residence at Kolkata when he was immediately admitted him at B. M. Birla Heart Research Institute, Kolkata. Subsequently another Angio Plasty Operation was performed on 04.12.2002. Thereafter the health condition of the applicant has started to deteriorate day by day.

Annexure – C is the photocopy of Angio Plasty Operation report dated 04.12.2002 issued by the B. M. Birla Heart Research Centre, Kolkata.

4.6 That your Applicant begs to state that on 13.09.2004, vide Eastt. Order No.10/2004, he was transferred from Kolkata Zonal Office to Guwahati Sub-Zonal Office without considering the poor health conditions of the applicant. He immediately filed a representation on 15.09.2004 before



the Respondent No.2 for his retention at his home station Kolkata Zonal Office on Heath / Medical ground. But the same was not considered by the Respondents and he was compelled to join at Guwahati Office on 01.11.2004. It is to be stated that he is staying at Guwahati alone because it is not possible to bring his wife and two children as they are looking after his old aged ailing mother at his home town Kolkata. Now due to mental agony and stress the wife of the applicant is also suffering from hypertension and shortage of Hemoglobin.

Annexure – D is the photocopy of representation-dated 15.09.2004 filed by the Applicant before the Respondent No.2.

4.7 That your Applicant begs to state that his health condition further deteriorated at Guwahati and he was rushed to Dr. D. J. Lahon on 03.04.2005 for medical check-up and he was advised by the doctor for constant medical check-ups and he needs to be looked after by his family members to carry out his daily work.

Annexure – E is the photocopy of Medical Certificate of Dr. D. J. Lahon dated 03.04.2005.

4.8 That your Applicant begs to state that on 03.01.2005 he filed a Representation before the Director, Directorate of Enforcement (FEMA), Govt. of India, New Delhi, i.e. Respondent No.2 praying for consideration of his case on medical & humanitarian ground and to transfer him to his hometown Kolkata. In the said representation he has stated that he has already suffered severe heart attacks twice and has to undergone two Anglo Plasty Operation, which have already damaged his heart up to 40% as per report of Dr. D. Kahli of B. M. Birla Heart Research Institute. After that he has also filed a representation on 04.04.2005 requesting the Respondent No.2 to consider his case for home posting at Kolkata.



Annexure – F is the photocopy of Representation dated 03.01.2005 filed by the applicant before the Respondent No.2.

Annexure – G is the photocopy of Representation dated 04.04.2005 filed by the applicant before the Respondent No.2.

4.9 That your applicant begs to state that on 16.06.2005, he again fell ill at Guwahati Office and immediately his colleague took him to Wintrobe Hospital, wherein he was examined and found his condition to be critical and later he was transferred to Down Town Hospital, Guwahati for further treatment. The Head Office was informed all along and as per their advice the applicant was air lifted to Kolkata and admitted again to B. M. Birla Heart Research Centre wherein third Angio Plasty Operation was performed on 22.06.2005. He was also advised by the B. M. Birla Heart Research Centre to be extra ordinarily careful and he should avoid worry, hurry and tension in order to prevent the progress of aggressive disease. At that time the applicant's family was verbally assured by the then Director of Enforcement that the applicant's health conditions will be considered shortly for transferring the applicant to his home town at Kolkata but nothing has been done in this regard till date.

Annexure – H is the photocopy of the Medical Certificate issued by the B. M. Birla Research Centre, Kolkata.

4.10 That your applicant begs to state that since the health condition of the applicant was not satisfactory, the applicant was compelled to avail the medical leave till 21st April 2006 for about ten months. During and after the aforesaid period that he made several representations before the Respondent No.2 praying for consideration of his transfer to his home town Kolkata on Medical and Humanitarian ground but surprisingly till date the Respondents did not consider the case of the applicant reason best known to them. It is worth to mention here that there are sufficient numbers of vacancies are lying vacant at Kolkata Zone wherein; the applicant can be easily accommodated in those vacancies without disturbing any other.

[Signature]

Annexure – I is the photocopy of one of such representation-dated 22.06.2006 filed by the applicant before the Respondent No.2.

4.11 That your applicant begs to state that the applicant has served this Directorate more than 34 years with utmost sincerity and with full satisfaction of the authority concerned. But the respondents has not considered his case with a kind and sympathetic manner. As such applicant is compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

4.12 That your applicant begs to state that the action of the respondents in the case of the applicant is improper, mala-fide, illegal, unjust and without jurisdiction.

4.13 That in view of the facts and circumstances, it is a fit case for passing a order / direction by this Hon'ble Tribunal, protecting the interest of the applicant and his family members including his old aged ailing mother.

4.14 That your applicant submits that the action of the Respondents is illegal, arbitrary, whimsical and malafide with a motive behind.

4.15 That your applicant submits that the Respondents have violated the fundamental rights of the applicant and also violated the principles of natural justice.

4.16 That your applicants submit that the action of the Respondents for not disposing the representations of the applicant with sympathetic view and non-consideration of his case of transfer to his home town Kolkata is gross violation of service jurisprudence and also administrative fair play.

4.17 That your applicant submits that the Respondents have acted in an arbitrary manner by non considering his case of transfer to his home town Kolkata on Medical and Humanitarian ground.

To

4.18 That your applicant submits that he along with his family members are running from pillar to post for getting justice in this matter. But the Respondents have deprived them by not considering the genuine case of the applicant.

4.19 That your applicant submits that the action of the Respondents is whimsical, unreasonable, with a motive behind and also colourable exercise of powers.

4.20 That your applicants submits that the family members of the applicant are in mental agony and passing days in anxiety for the deteriorated health condition of the applicant at Guwahati.

4.21 That your applicant submits that he demand justice which has been denied to him.

4.22 That this application is filed bonafide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1 For that, due to the above reasons and facts, which are narrated in details, the action of the Respondents is *prima facie* illegal, *malafide*, arbitrary and without justification.

5.2) For that, the Applicant has suffered three severe heart attack from time to time and has undergone Angio Plasty Operation thrice, which have deteriorated his health to a great extend.

5.3) For that, lastly the applicant had suffered a severe heart attack on 10.06.2005 while in Guwahati Office and his colleagues took him to Wintrobe Hospital and thereafter was admitted to Down Town Hospital, Guwahati, where the doctors have advised to air lift him to Kolkata and Head Quarter also took initiative to air lift him to Kolkata and he was forced to take medical leave for ten months and to remain at his hometown Kolkata under strict supervision of family members for regular medical check-ups.

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5.4) For that, there are sufficient vacancies are lying vacant available in and around Kolkata Office where can the applicant can be easily accommodated without disturbing any other.

5.5) For that, the applicant has left behind his old aged ailing mother, his ailing wife and two children at Kolkata alone and the applicant is in constant worry and anxiety over the well being of his family members .

5.6) For that, the Respondents should have to consider the various representations submitted by the applicant from time to time.

5.7) For that, lastly B. M. Birla Heart Research Centre, Kolkata has already advised the applicant to be extra ordinary careful and should avoid worry, hurry and tensions in order to prevent the progress of aggressive disease i.e. at present the applicant is suffering from.

5.8) For that, the Respondents have violated the principle of natural justice and fundamental rights of the applicant guaranteed under the Constitution of India.

5.9) For that, in any view of the matter, the action of the Respondents are not sustainable in the eyes of law as well as facts of the case.

The Applicants craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

6) **DETAILS OF REMEDIES EXHAUSTED:**

That there is no other alternative and efficacious and remedy available to the Applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

Td

7) **MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:**

That the Applicant further declare that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition or suit is pending before any of them.

8) **RELIEF PRAYED FOR:**

Under the facts and circumstances stated above, the Applicant most respectfully prayed that your Lordships may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

8.1 That the Hon'ble Tribunal may be pleased to direct the Respondents to transfer the applicant from Guwahati to Kolkata i.e his home town, considering his condition of health and the interest of his family members including his old aged ailing mother, ailing wife and two children.

8.2 To Pass any other appropriate relief or relief (s) to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

8.3 To pay the cost of the application.

9. **INTERIM ORDER PRAYED FOR:**

At this stage no interim order is prayed for, if the Hon'ble Tribunal deem fit may pass any appropriate order or orders.

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10. APPLICATION IS FILED THROUGH ADVOCATE.**11. PARTICULARS OF I.P.O.**

I.P.O. No. :- 26 G 324992

Date of Issue :- 15 - 7 - 2006

Issued from :- Guwahati GPO

Payable at :- Guwahati

12. LIST OF ENCLOSURES:

As stated in Index.

Verification....



VERIFICATION

I, Shri Prabir Kumar Das, son of Late Pradyut Kumar Das, aged about 56 years, Enforcement Officer, Directorate of Enforcement, Guwahati Sub-Zonal Office, House No.4, Bye Lane-4, Rajgarh Road, Guwahati-781 003 do hereby solemnly verify that the statements made in paragraph Nos. 4.1, 4.2, 4.3, 4.11 to 4. 23 are true to my knowledge, those made in paragraph Nos. 4.4 to 4.10 are being matters of record are true to my information derived therefrom which I believe to be true and those made in paragraph 5 Are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this 31st day of July, 2006 at Guwahati.

Prabir Kumar Das

GOVT. OF INDIA
SAFdarJang HOSPITAL - 12 - 11/11
DEPARTMENT OF CARDIOLOGY
NEW DELHI

Phone: 665060

DR. RAKESH VERMA
M.D. (Medicine), D.M. (Cardiology)
Cardiologist & Head

ANNEXURE - A

CLINICAL SUMMARY

Name MR. P. K. DAS
Address 1-11, 73/A, DDA Flats, Kalkaji, New Delhi
MRD No 8031 Ward 34 Bed No. (1)
Admitted on 8/11/97
Discharged on 19/11/97

RISK FACTORS :	
Age/Sex	1-1/01
Diabetes mellitus	Yes/No
Hypertension	Yes/No
Smoking	Yes/No
Hyperlipidemia	Yes/No
Family History	Yes/No
Obesity	Yes/No

DIAGNOSIS CAD C. Acute Anterior (L. V. Wall C.I.)

ADMITTING INDICATIONS Chest pain, pain & discomfort after Prandium
- exercise

HOSPITAL COURSE X-ray Cardiac Th. G.H. 8/11/97

IMPRESSION P.S. Signs Present B.P. 120/60 mm Hg

CONDITION AT DISCHARGE All symptoms

TREATMENT

1. Bed Rest ✓
2. Oxygen Inhalation ✓
3. STK/UK
4. Beta Blocker IV/P.O.
5. I.V. NTG ✓
6. Heparin IV/SC ✓
7. C & I-Channel Blocker
8. Aspirin ✓
9. ISMN ISON
10. ACE Inhibitor ✓
11. Syt. Organi
12. Syt. Cerebro/Aur/T. Acetate

PLAN Return to Cardiac OPD as per Cardiologist 1/12/97

7/12 11:30 AM - 2 PM
Medicines: 1. Metformin 500 mg (1 tab)
2. Clopidogrel 75 mg (1 tab)
3. Aspirin 100 mg (1 tab)
4. Metformin 500 mg (1 tab)
5. Clopidogrel 75 mg (1 tab)
6. Aspirin 100 mg (1 tab)
7. Metformin 500 mg (1 tab)
8. Clopidogrel 75 mg (1 tab)
9. Aspirin 100 mg (1 tab)

P.K. DAS
Enforcement Officer
Directorate of Enforcement
(FEMA), Govt. of India
6th Lane, Kolkata-700066

ATTESTED

Smita Bhattacharjee

ADVOCATE

DISCHARGE SUMMARY

-13-

Name P K Das

Age 67 Sex M

CR No. 47614

No. 331197

DOA 30-3-97 DOD 14-4-97

Ward C12/C13/C14/PABD/C12

DIAGNOSIS

- ① CAD
- ② Raised Bili non R. Bili (8.2 mg)
- ③ Aos TT
- ④ SVD
- ⑤ Previous CVD
- ⑥ Hypertension

RISK FACTORS

DM	YES <input type="checkbox"/>	NO <input type="checkbox"/>
HYP	YES <input type="checkbox"/>	NO <input type="checkbox"/>
LIPIDS	YES <input type="checkbox"/>	NO <input type="checkbox"/>
SMOKING	YES <input type="checkbox"/>	NO <input type="checkbox"/>
E/H	YES <input type="checkbox"/>	NO <input type="checkbox"/>
OBESITY	YES <input type="checkbox"/>	NO <input type="checkbox"/>

MITTING INDICATIONS

HOSPITAL COURSE AND CONDITION AT DISCHARGE

Levoux Graft with Gated SPECT 3.720 mm Gated 6.020

3.5+20 mm at L-Gated 2.2 mm B9 and 19 mm at L-Gated

with good end results

INTERVENTIONS

ECG Bi-ventricular defibrillator OPD 3 PM

TREATMENT

By:

- ① Teb Monotrol 20 mg TID 1 AM
- ② Teb. Dispry 325 mg QD 1 AM
- ③ Teb. Tylet 260 mg QD 1 AM
- ④ Teb. Oliken 35 mg QD 1 AM
- ⑤ Teb. Lusin 3.5 mg QD 1 AM
- ⑥ Teb. Cimdu 500 mg QD 1 AM
- ⑦ Teb. Aten 2.7 mg QD 1 AM

Attend — Cardiology OPD Mon/Wed/Fri 1 PM Coronary Clinic Thursday 1 PM
 Arrhythmia Clinic Wednesday 9 AM Hypertension Clinic Thursday 9 AM *Senior Resident Cardiology*
 Intervention Clinic Friday 9 AM *ETC A.I.M.S.*
After _____ Weeks *From _____ Date*

*R. M. M.**ETC A.I.M.S.**From _____ Date**ATTESTED**Smita Bhattacharjee*
ADVOCATE

Consuming Animal Oil, Milk

Avoid Sugar, Honey, Jaggery (Gur), Candy (Talmisi).

DAISY
Advocate



B. M. Birla Heart Research Centre

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In Association with
THE CLEVELAND CLINIC
FOUNDATION
Cleveland, Ohio, USA

-14-

123

ANNEXURE-C

PATIENT ID

CO-0000000000000000
MR. PROBALI DAS
52 YRS
324 SB
04-DEC-02
DR. D. KALITALA, MD, DM
24-NOV-02

NAME

AGE

PLASTY NO.

DATE OF PLASTY

CONSULTANT CARDIOLOGIST

DATE OF ADMISSION

DATE OF DISCHARGE

PROCEDURE :

The Right femoral artery and right femoral vein were cannulated using 7 Fr & 6 Fr Cordis Sheaths respectively by using Seldinger technique. A JR 3.5cm guiding catheter was engaged to the RCA lesion in the proximal one third of the RCA immediately after its origin. A 0.014" Hi-torque Balance guide wire was passed across the site of the lesion and tip of the wire kept at the site of the PDA. A 3.0 x 15mm ACS Multilink Peribalance was positioned over the RCA lesion and deployed at 15 ATM pressure for 60 seconds. The stent deployment was successful and the lesion dilated well. The guiding catheter, the guide-wire, the balloon were all taken out keeping the stent in-situ. The post Stent PTCA course was uncomplicated and uneventful and the patient had an uneventful recovery during the hospital stay.

RECOMMENDATION :

1. To walk 4 km a day.
2. To avoid saturated fat food.
3. To take medicines as per prescription.
4. Regular check up.

D. K. KALITA

DR. DILIP KALITA, MD, DM
SR. CONSULTANT CARDIOLOGIST.

WMO2

ATTESTED

Smita Bhattacharya

ADVOCATE



Attest
P. K. DAS
Government Officer
Dept. of Environment
Govt. of India
Kolkata - 700004

B.M. Birla Heart Research Centre

-15-

Name: MR. PRABIR KR. DAS.

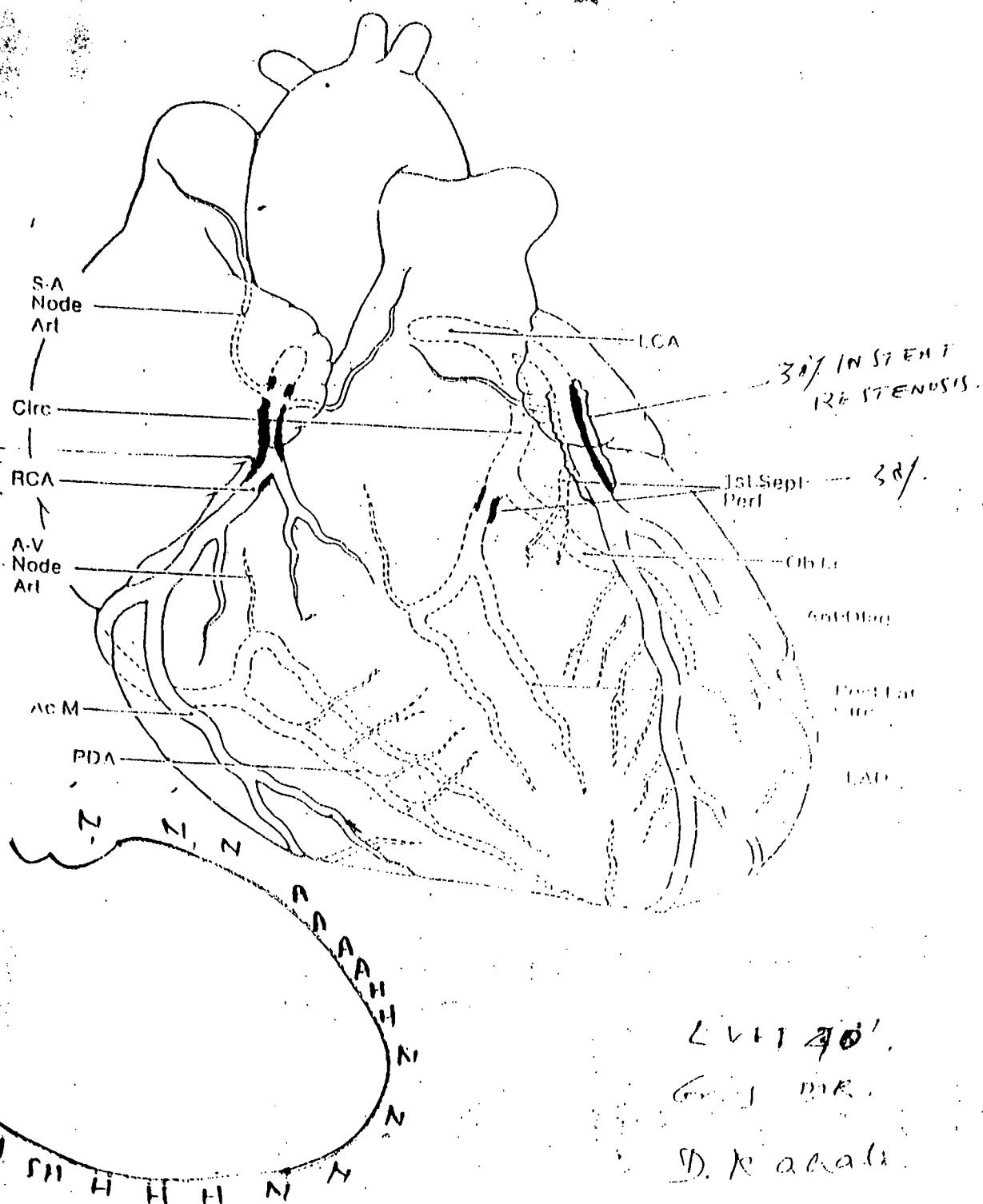
Age 52 yrs Sex M

Surgery

DR. D. Kachali

Date 28.11.2002

28



ATTESTED

Sonita Bhattacharjee

ADVOCATE

10/11/2002
P. K. DAS
Enforcement Officer
Directorate of Enforcement
(FEMA), Govt. of India
Salt Lake, Kolkata-700064

From: P.K.Das,
Enforcement Officer,
Directorate of Enforcement,
Kolkata Zonal Office,
KOLKATA.

- 16 -

ANNEXURE-- D

To
The Director,
Directorate of Enforcement,
Government of India
Khan Market,
NEW DELHI - 110003.

(THROUGH PROPER CHANNEL)

Sir,

Sub: Prayer for retention in Calcutta Zonal Office
On Health/Medical Grounds.

With due respect I wish to bring to the kind notice of the Director of Enforcement, the few following words for favour of kind consideration and necessary action.

That, Sir, I have suffered from two severe heart attacks once while I have been serving in Delhi (1997) and again while in Calcutta (2002), and both the times gone on operations (Angeo-plasry) and on both the occasions were deployed with stents. Since then I have been under strict dieting, strict living patterns, medication and sustained medical care of the Cardio Specialist of SSKM Hospital, Calcutta. (Relevant documents enclosed).

That, Sir, my two minor Children are pursuing their education in Calcutta, and my dependent mother (78), a rheumatic patient is under the constant physical care of my wife and a shift at this stage would disrupt the entire fragile arrangements.

That, Sir, if I am retained in Calcutta, I would save jeopardizing my critical heart ailment, continue to undergo the ongoing treatment living/dieting arrangements, save disrupting my children's education, attend to the welfare/medical requirements of my mother and save my wife from all the agonies that might entail to her from the shifting.

In the circumstances it is earnestly prayed that I may kindly be retained under Calcutta Zonal Office during the sag end of my career.

Yours faithfully,

Enclo: Medical Reports. (16 pages)

Dated: 15th Sept, 2004.

/a

(P. K. Das)

ENFORCEMENT OFFICER

Attest

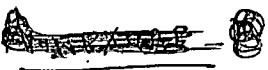
20/3/04

P. K. DAS

ATTESTED

Smita Bhattacharya
ADVOCATE

Date: 3/1/05



ANNEXURE-- E

TO WHOM IT MAY CONCERN

Certified that Mr. P.K. Das, who had undergone two PTCA procedures due to Coronary artery blockage, needs constant medical care and supervision.

As such facilities are very limited in this region, he has to visit the nearest super facility centre constantly for constant medical checkup. His physical condition is very fragile and at such he needs to be looked up by his family members to carry out his daily works constantly.

Dr. Dhruba Nallalop, M.B.B.S.
Regd. No. 14271 (A.M.C.)

ATTESTED

Smita Bhattacharjee
ADVOCATE

Deputy Commissioner Officer,
Directorate of Enforcement (FEMA),
Govt. of India,
Guwahati Sub-Zonal Office,
Guwahati

Dated: 03.01.2005.

To
The Director,
Directorate of Enforcement (FEMA),
Govt. of India,
NEW DELHI

(THROUGH PROPER CHANNEL)

Sir,

Sub : Prayer for considering the health conditions and for posting at Kolkata

Kindly refer to my representation dated 15.07.2004.

In compliance of the order, I have joined at Guwahati office leaving behind my ailing old mother and ailing wife with great anxiety. As I have suffered severe heart attacks twice, first in February, 1997 and then in December, 2002, and both the times gone under Airgeo-planty operations, strict restrictions are imposed by the Doctors on my livelihood considering the fact that my heart is severely damaged by the attacks. The present condition of my heart is not much hopeful as the same has already damaged more than 40% by the above said two attacks. In this context, the report of Dr. D. Kahall of B. M. Birla Heart Research Institute is enclosed herewith for your kind perusal as Annexure - 'A'.

In the circumstances stated above, not only I used to take medicines daily (seven items) but also needed to maintain strict diet restrictions for my survival as advised by the Doctor. Since I am staying

ATTESTED

Smita Bhattacharjee

ADVOCATE

alone at Guwahati, it has become very difficult for me to arrange the foods as per advice of the Doctors. Water here, is also not being suit, resulting developing gas, which subsequently pressing upward, when I am feeling very uneasy and sometimes developing chest pain which is very alarming for my life. There is none to help me, only helplessly praying God. Sometimes, I myself going alone to the local Doctor with great risk for examining myself and/or taking their advise. It is needless to say that CARDIO SPECIALIST is rare available at Guwahati and I have to depend only on general local doctors. As my health condition is very alarming my old mother including other family members are passing each day with great anxiety.

Sir, considering the above situation, I am earnestly requested again to kindly consider my case from the medical point of view as well as humanitarian ground and allow me to back to Kolkata for which I will remain ever grateful.

Yours faithfully,


(P. K. Das)
Enforcement Officer
Guwahati

Encl ; as above.

ATTESTED

Smita Bhattacharjee

ADVOCATE

P. K. Das,
Enforcement Officer,
Directorate of Enforcement (FEMA),
Govt. of India,
Guwahati Sub-Zonal Office,
Guwahati

The Director,
Directorate of Enforcement (FEMA),
Govt. of India,
Lok Nayak Bhawan,
Khan Market,
NEW DELHI

(THROUGH PROPER CHANNEL)

Sir,

Sub : Prayer for consideration of Home Posting – Reg.

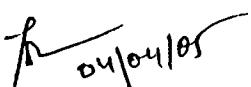
With due respect, I may like to bring to the kind information that on 02.04.2005, suddenly I was feeling very much uneasy with slight breathing problem. In the early morning on 03.04.2005 I rushed to a nearby Doctor with all my medical papers for his advise and necessary examination. The concerned Doctor was kindly gone through all my previous medical reports as well as the medicines are being taken by me everyday. He also took sufficient care and checked me again and advised me to continue all the medicines in time as already prescribed by the Doctor in Kolkata. He also advised me to check-up myself with a renowned cardiologist constantly. (Copy of the Doctor's Certificate is enclosed).

In view of the above, it is earnestly requested to kindly consider me for my Home posting for which I will remain ever grateful.

In view of the above circumstances, I am again earnestly requested you to consider my case sympathetically with humanitarian ground.

Thanking you,

Yours faithfully,


04/04/05

(P. K. Das)

Enforcement Officer.

Dated : 4th ~~April~~, 2005.

Endorsed As above.

ATTESTED

Smita Bhattacharjee

ADVOCATE



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In Assistance with
THE CLEVELAND CLINIC
FOUNDATION
Cleveland, Ohio, USA



ANNEXURE-- H

PATIENT ID	:	CA 5 63031
NAME	:	MR PRABIR KR DAS
AGE	:	54 YRS
PLASTY NO.	:	41537
DATE OF PLASTY	:	22-JUN-05
CONSULTANT CARDIOLOGIST	:	DR DHIMAN KAHALI
DATE OF ADMISSION	:	22-JUN-05
DATE OF DISCHARGE	:	

PROCEDURE :

Right femoral artery and femoral vein were already canulated using 7F and 6F Cordis Sheaths respectively by Seldingers method with prior written and verbal consent was taken from the patient and his wife. A 3.5 6F JR guiding catheter without side holes was engaged to the RCA and a 0.014" Hi-torque floppy wire was passed across the tight RCA lesion and POBA to mid RCA performed at two sites with 1.3 x 12 mm Voyager balloon at 15 ATM pressure for 45 secs at two different sites followed by deployment of 3 x 33 mm drug eluting Pronova Stent to the proximal RCA at 16 ATM pressure for 30 secs, twice. The lesion dilated well without any residual stenosis and huge RCA was re-constituted with TIMI III flow. The post Stent PTCA course was uneventful and uncomplicated. The patient had a speedy recovery following the procedure.

RECOMMENDATIONS :

1. To walk 4 Kms daily.
2. Aggressive life style modification measures.
3. Low saturated fat, salt and calorie restricted diet.
4. Regular medical check-up.
5. Patient is advised to be extra careful and he should avoid worry, hurry and tension in order to prevent the progress of aggressive disease.
6. To consult with Dr. Kahali after 15 days and SOS in case of emergency.
7. To inform Dr. Kahali if there is any haemorrhage or bleeding spots on the body and to stop Tab. Clopidogrel immediately and to do a blood test for platelet count.
8. To take drugs regularly as per prescription.

DR. Kahali

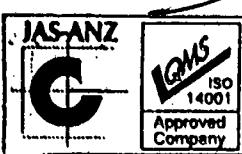
DR. DHIMAN KAHALI, MD, DM,
SENIOR CONSULTANT CARDIOLOGIST.

22/6/05

ATTESTED

Smita Bhattacharjee

ADVOCATE





**B. M. Birla Heart Research Centre
KOLKATA**

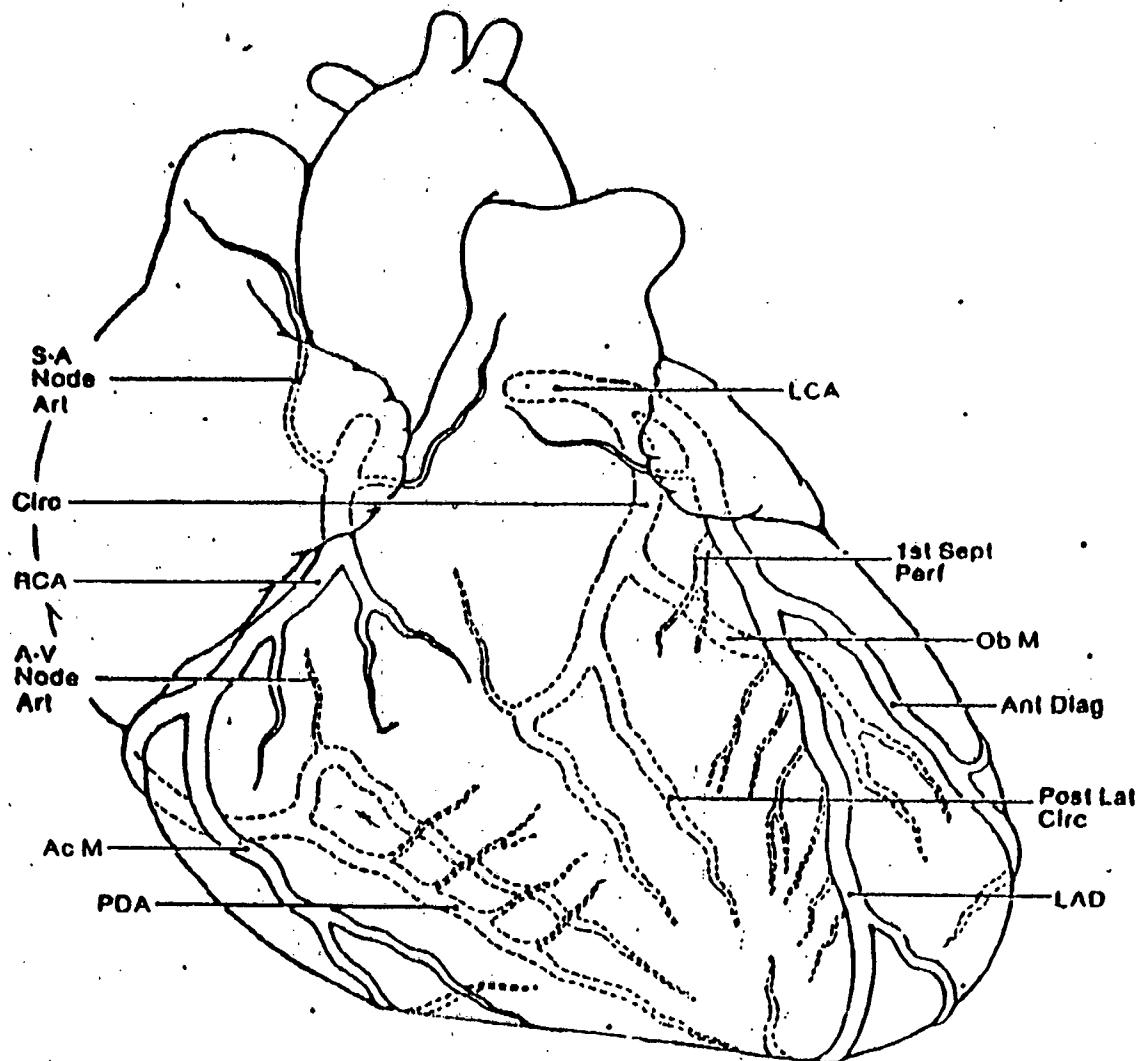
Name MR. PRADEEP KER. DAS

Age 54 yrs. Sex M I.D No.

Cardiologist/Surgeon DR. D KAHLI

Date 22.6.05

EF =



ATTESTED

Smita Bhattacharjee

ADVOCATE

From :
P. K. DAS,
Enforcement Officer,
Guwahati Sub-Zonal Office,
GUWAHATI - 781 003

ANNEXURE-4

32

To
The Director,
Directorate of Enforcement,
Lok Nayak Bhavan,
Khan Market,
New Delhi - 110003

Sir,

THROUGH PROPER CHANNEL.

Re : Prayer for transfer from Guwahati to Kolkata

With due respect, I may like to refer my representations dated 15.9.2004, 03.01.2005, 04.04.2005, 12.07.2005, 19.01.2006, 01.02.2006, 12.03.2006 and 02.06.2006 requesting for transfer from Guwahati to Kolkata on the health grounds. Unfortunately, till date my case has not been considered although any accident cannot be unwarranted to an acute heart patient like me.

It is therefore prayed again to please look into the matter and consider my case sympathetically. It is also informed that my health condition is not satisfactory and my case has not been considered yet. All medical reports relating to my health condition is well available at H.O.

Yours faithfully,

P
22/06/06

(P.K. Das)
Enforcement Officer

Dated: 22nd June, 2006

ATTESTED

Smita Bhattacharjee

ADVOCATE